

[Mr. Speaker]

House for the coming week is announced, I give opportunity to the Members to speak. Not on this. Do not try to intervene in every matter.

SHRI S. M. BANERJEE: I am not discussing this item. I am only reminding you of your promise yesterday that the Minister of Civil Aviation was going to make a statement. . . .

MR. SPEAKER: Not at this stage. I shall put the motion of Shri Raghu Ramaiah to the House. The question is:

"That this House do agree with the Thirty-fourth Report of the Business Advisory Committee presented to the House on the 5th December, 1973."

The motion was adopted.

SHRI S. M. BANERJEE: The Minister of Civil Aviation should make a statement. There is a dialogue going on.

MR. SPEAKER: Do not avail of this opportunity.

SHRI S. M. BANERJEE: I request that an opportunity should be given.

12.57 hrs.

NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION (SECOND AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): I beg to move for leave to introduce a Bill further to amend the National Co-operative Development Corporation Act, 1962.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the National Co-operative Development Corporation Act, 1962."

The motion was adopted.

PROF. SHER SINGH: I introduce the Bill.

12.57½ hrs.

RE. QUESTION OF PRIVILEGE
(QUERY)

SHRI S. M. BANERJEE (Kanpur): Sir, I want to make a submission.

MR. SPEAKER: Not a submission at every stage. You had better write to me.

SHRI S. M. BANERJEE: For the last four days. . . .

MR. SPEAKER: If I allow one person, I will have to allow others also.

SHRI S. M. BANERJEE: Sir,

MR. SPEAKER: I am not allowing you please. Please do not get up every time. I am not calling you. I am calling Shri Unnikrishnan.

SHRI K. P. UNNIKISHNAN (Badagara) rose—

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have given a privilege motion against Mr. Ganesh on the 28th September, 1973, and because he is a Minister it has been withheld, whereas in my own case, a privilege motion was admitted as a half-an-hour discussion.

MR. SPEAKER: This happened yesterday.

SHRI JYOTIRMOY BOSU: No, Sir. It is a clear case that the Minister did not. . . .

MR. SPEAKER: He is not here

SHRI JYOTIRMOY BOSU: Why should he be here? Was he here yesterday when I raised this matter? (*Interruptions*) I have given notice on the 28th

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† Introduced with the recommendation of the President.

Privilege

September, and I did not receive any communication from the Secretariat and you are not allowing him to be present.

MR. SPEAKER: It was raised yesterday.

SHRI JYOTIRMOY BOSU: It is extremely unfair. I have a clear case and documentary evidence that Mr. Ganesh has deliberately spoken an untruth on the floor of the House and has misled the House. Therefore it is a clear case of breach of privilege. I must be allowed to submit it before the House. You cannot have two standards here.

MR. SPEAKER: The hon. Member came with this yesterday. I made the observation that first of all the Minister was not here.

SHRI JYOTIRMOY BOSU: Does not matter.

MR. SPEAKER: You are not to decide about it. I should decide about it. Secondly, Mr. Jyotirmoy Bosu is Mr. Jyotirmoy Bosu and he is also the Chairman of the Committee on Public Accounts. Now, this thing was brought before this House sometime back in his capacity as Chairman of the Committee.

SHRI JYOTIRMOY BOSU: No, Sir.

MR. SPEAKER: He has called for the file.

SHRI JYOTIRMOY BOSU: No. I did not call for anything.

MR. SPEAKER: But that is what I am told by the Secretariat. The file is with you, and you said yesterday that you would send it to me.

SHRI JYOTIRMOY BOSU: That is not correct...

MR. SPEAKER: Please sit down. He has called for the file.

SHRI JYOTIRMOY BOSU: No; I did not.

Privilege

MR. SPEAKER: Let me tell you quite clearly that the file has not come to me. This file is for discussion by the PAC. It is there.

SHRI JYOTIRMOY BOSU: No. Let me make my submission. You hear me, and then you can give your comment after consulting your Secretariat. (*Interruptions*) The file was sent to the PAC Secretariat, not to the Chairman. You send for the file, and you will find there is no marking for the Chairman; neither you will find that I have passed any comment because I am concerned with this thing. (*Interruptions*) I cannot make a submission when you keep on talking. The point is, because I am a complainant in this case, as a Member of the House, I decided not to sit in judgment on the file. The Secretariat wanted to consult me on the file. I said, since I am the complainant, it will not be desirable for me to sit in judgement. The file was sent to the hon. Speaker yesterday, the moment you mentioned it to me.

13.hrs.

MR. SPEAKER: Till then it was with you.

SHRI JYOTIRMOY BOSU: It is again another serious matter. You have to see the dates of movement of that file. My privilege motion is dated 28 September, 1973. When was the file sent to the PAC Secretariat, whether I had asked for the file or not, are all matters to be considered. I am only functioning as a Member of this House in this matter, because it is a serious matter. We are anxious that the ITO class II should be abolished and everybody should be absorbed in Class I. In reply to a question on a certain date the hon. Minister stated: the hon. Member has asked three questions; first he has asked whether the PAC had recommended abolition of class II officers cadre in the income-tax department and he was informed that the PAC did recommend but the department later had discussions with the PAC and the PAC was persuaded to withdraw this decision.

MR. SPEAKER: I am not allowing it yet.

SHRI JOYTIRMOY BOSU: What the Minister has spoken in this House is grossly untrue; he has misled the House; it is a clear case of breach of privilege and therefore the matter has to go to the Privileges Committee. You cannot escape it.

MR. SPEAKER: You brought this privilege motion yesterday also and the same observations were made by me. You have come to the House again in spite of that. First of all, as you have said, the file was with the PAC Secretariat. You have said just now that after listening to me yesterday, you had sent it to me today.

SHRI JYOTIRMOY BOSU: Yesterday.

MR. SPEAKER: Yesterday. It means you have the authority to send it; just now you have sent it to me. How can say that it was not under your authority when you have sent it to me. Secondly, the Minister is not here. I want to get his explanation over it and then I will make up my mind. He is outside the country and when he comes back I shall see into it.

श्री मधु सिमये : (बांका) : तो आप स्वीकार क्यों नहीं कर रहे हैं, यह स्पष्ट होना चाहिये। आप डिसग्रलूक तो नहीं कर रहे हैं। आप ने कहा मिनिस्टर को सुनने के बाद इस को ले लेंगे ?

SHRI SHYAMNANDAN MISHRA (Begusarai): I have to make one submission with regard to this. According to the practice in the House of Commons, a Member has to come before the House at the earliest opportunity. In some cases a Member may not have an opportunity of informing the Chair about it. So much urgency attaches to a motion of privilege that the Member has to come to the House at the earliest opportunity. This matter has been pending consideration for the last two months. The hon. Minister had been here. Then we are also confronted with another difficulty

at the hands of the Chair. The House is not allowed to know what kind of offence has been committed. It is within your powers to allow it or not to allow, it, but not being allowed to mention the nature of the offence is something to which I take objection. We must know what kind of offence has been committed, and whether urgency attaches to it or not.

MR. SPEAKER: You are entitled to know because he has already made a reference. I had said I was not allowing it unless I had gone through it. He had not sent it to me.

SHRI JYOTIRMOY BOSU: It was sent to you on 28 September.

MR. SPEAKER: You have the file; you are sending it today.

SHRI JYOTIRMOY BOSU: Yesterday.

MR. SPEAKER: Why should you say that it was not with you, if you had sent it.

SHRI JYOTIRMOY BOSU: It is with your Secretariat.

MR. SPEAKER: I cannot separate the Chairman from the PAC Secretariat. The Minister is outside the country.

SHRI SHYAMNANDAN MISHRA: One Assam Minister is in Delhi and action is going to be taken in the Assam Assembly against him.

SHRI JYOTIRMOY BOSU: The privilege motion was sent on 28th September.

The Minister had ample time to study it. Your secretariat had ample time to study it and get a reply.

अध्यक्ष महोदय : डबल स्टैंडर्ड हो गया है आसाम मिनिस्टर का। वह यहीं से माफी मांग रहे हैं।

श्री ज्योतिर्मय बसु : हम तो माफी मांगते हैं पहले ही साहब क्यों कि आप को बहुत दिक्कत पैदा करता हूँ।

Rule 377

अध्यक्ष महोदय : यह तेजी भी इस में उधर से आयी जिस दिन आसाम का इन्होंने सुना । तो इन्होंने कहा कि हम भी मार्का मारेंगे कोई ।

office that it is a violation of law. If there is any violation, the Minister will explain it.

13.06 hrs.

MATTERS UNDER RULE 377

(i) REPORTED PUBLICATION OF A NEW EDITION OF THE 'INDIAN EXPRESS' FROM COCHIN IN VIOLATION OF GOVERNMENT POLICY RE. NEWSPRINT

SHRI K. P. UNNIKRISHNAN (Badagara): Sir, under rule 377, I wish to invite the attention of the House to a grave matter, a policy departure by the Government of India and the Ministry of Information and Broadcasting on the question of diffusion and delinking of the press, which has been repeatedly reiterated in both the Houses. I am reliably informed that the *Indian Express* chain of newspapers, which has already 22 newspapers, which is very well-known for its notorious mismanagement, ill-treatment of journalists and various other fraudulent practices, has been allowed to start a new edition of *Indian Express* from Cochin from today. I am told it has come out today or is coming out sometime during the week. When there is acute shortage of newsprint and foreign exchange is hardly available for importing it, I want to know how this newspaper is being given newsprint to start a new edition, when language newspapers are closing down their editions and journalists are being retrenched. How was this paper permitted to start a new edition? Is it not a policy departure? Where did they get the newsprint for this new edition? I would request you to direct the Minister to make a statement about it at the earliest opportunity.

MR. SPEAKER: This question has been raised by many others also—**Shri Amrit Nahata, Shri Shashi Bhushan, Shri Chandrakar** and others. I am not allowing all. I allowed one. I had a lot of hesitation in my mind when allowing it. **Mr. Unnikrishnan** wrote to the

श्री अटल बिहारी वाजपेयी (ग्वालियार): अध्यक्ष महोदय, अगर वायलेशन का सवाल है तो दिल्ली का एक पेपर अपने पेज बढ़ाता जा रहा है जिस का नाम "पैट्रियट" है। मंत्री महोदय यह भी बता दें कि वह वायलेशन कर रहा है कि नहीं।

(ii) REPORTED KIDNAPPING OF A WORKER AT MODI NAGAR

श्री हुकम चन्द कछवाय (मुरेना): अध्यक्ष महोदय, मैं आप का ध्यान एक महत्वपूर्ण मामले की तरफ दिलाना चाहता हूँ।

मोदीनगर में मजदूरों का जो आन्दोलन चल रहा है, उस के सम्बन्ध में कल काफी मजदूर रेल द्वारा वहाँ से दिल्ली आना चाहते थे, लेकिन मोदी मालिक ने स्टेशन मास्टर को टेलीफोन कर दिया कि किसी कर्मचारी को रेल का टिकट न दिया जाये, ताकि वे लोग दिल्ली न आ पाय। इस तरह उन लोगों को वहाँ रोक लिया गया मैं बताना चाहता हूँ कि उन लोगों का आन्दोलन क्यों चल रहा है। मोदी मालिकों ने वहाँ की यूनियन के लीडर, सुभाष शर्मा, को पिस्तौल और चाकू दिखा कर रात को उस के घर से गायब करने की कोशिश की और उस को जान से मारने का प्रयास किया। मोदी मालिकों के द्वारा वहाँ हर साल चार पांच मजदूरों का मर्डर किया जाता है, लेकिन उन के विरुद्ध कोई कार्यवाही नहीं होती है। 21 नवम्बर से वहाँ पर मजदूरों का शान्तिमय आन्दोलन चल रहा है, जिस में किसी प्रकार की कोई गड़बड़ नहीं हुई है। इसके बावजूद वहाँ परसों रात को बारह बजे दफ्ता 144 लगा दी गयी। कर्मचारियों ने एक गांव में जा कर अपनी सभा की। पुलिस ने उन को घेर लिया और उन को मारा-पीटा। पुलिस इन्स्पेक्टर सिंगर ने लोगों को गोली से मारने की धमकी दी। अनेक महिलाओं को मारा-पीटा गया। एक